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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

**INDEX**

O.A/T.A No. 211/2007.....

R.A/C.P No.....

E.P/M.A No.....

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SECTION OFFICER (Judl.)

*Chaita*  
06.10.17

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:  
ORDERS SHEET

1. Original Application No. 211 / 07
2. Misc Petition No. \_\_\_\_\_
3. Contempt Petition No. \_\_\_\_\_
4. Review Application No. \_\_\_\_\_

Applicant(s) Kayang Perlin -VS- Union of India & Ors  
 Advocate for the Applicants:- A.K. Roy, Ms. S. Roy, Ms. T. Das  
 Advocate for the Respondants:- CASE

Notes of the Registry	Date	Order of the Tribunal
The application is in form is filed/C.F. for Rs. 50/- deposited vide IPC/DD No. <u>220/040079</u> Dated <u>28.8.07</u>	21.8.07	Post on 28.8.2007 for order.  Applicant's counsel is directed to file synopsis of the case.
Registrar (U.A. No 211 of 2007) <u>[Signature]</u>		<u>[Signature]</u> Vice-Chairman
<u>21.8.07</u> Pl. get it complied.	pg	
<u>28.8.07</u> Synopsis filed today <u>24/8/07</u>	28.8.07	Judgment delivered in open Court.  Kept in separate sheets. Application is disposed of. No costs.
<u>29.8.07</u> Adjournment requested <u>24/8/07</u>		<u>[Signature]</u> Vice-Chairman
	lm	

Received on 6.9.07  
Hanshu Das  
(Advocate)

21/9/07

**CENTRAL ADMINISTRATIVE TRIBUNAL::GUWAHATI BENCH.**

(O.A. No 211 of 2007)

DATE OF DECISION 28.8.2007.

Mr.KayangPertin

APPLICANT/S

Mr.A.K.Roy, Mrs.S.Roy,  
Ms.T.Das

ADVOCATEFOR THE  
APPLICANT(S)

- VERSUS-

Union of India & Ors.

RESPONDENT(S)

Mrs. M. Das Addl.C.G.S.C.

ADVOCATE FOR THE  
RESPONDENT(S)

**CORAM**

**HON'BLE MR.K.V.SACHIDANANDAN, VICE-CHAIRMAN**

1. Whether Reporters of local papers may be allowed to see the judgments? *m*
2. To be referred to the Reporter or not? *m*
3. Whether to be forwarded for including in the Digest Being complied at Jodhpur Bench & other Benches? *m*
4. Whether their Lordships wish to see the fair copy of the Judgment? *m*

Judgment delivered by Hon'ble Vice-Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No.211 of 2007

Date of Order: This the 28<sup>th</sup> Day of August, 2007.

**HON'BLE MR.K.V.SACHIDANANDAN, VICE-CHAIRMAN**

1. Shri Kayang Pertin,  
Divisional Forest Officer,  
Lohit Forest Division, P.O. Tezu  
Dist: Lohit (Arunachal Pradesh) Applicant

By Advocate Mr.A.K.Roy,

Versus-


1. Union of India, represented by the Secretary,  
Government of India, ]  
Ministry of Environment and Forests,  
Paryavaran Bhawan, C.G.O. Complex  
Lodi Road, New Delhi.
2. Under Secretary, Government of India,  
Ministry of Environment and Forests,  
Paryavaran Bhawan, C.G.O. Complex,  
Lodi Road, New Delh-110003
3. State of Arunachal Pradesh,  
represented by the  
Special Secretary (E &F)  
Government of Arunachal Pradesh  
Itanagar
4. Principal Chief Conservator of Forests,  
Arunachal Pradesh, Itanagar Respondents. .

By Advocate Mrs. M. Das, Addl. C.G.S.C.

**ORDER(ORAL)**


**K.V.SACHIDANANDAN, V.C.:**

The applicant is now entering IFS, working as Divisional Forest Officer, Arunachal Pradesh. The averment in the O.A. is that the applicant's name was approved by the U.P.S.C for induction in the



IFS (AGMUT) cadre and included his name in the select list vide Notification dated 29.06.2000 (Annexure-A), other two officers were inducted due to non-issuance of Integrity Certificate by the State Government for pendency of Disciplinary Proceeding. Later on, the applicant's Departmental Inquiry was completed and the applicant was exonerated from all charges. The Integrity Certificate was issued on 22.07.2002. Subsequently, after representation dated 19.9.2002 the applicant was inducted in I.F.S cadre vide Notification dated 22.09.2003 (Annexure F) w.e.f. 06.08.2003. After such induction, the applicant submitted his representation dated 28.06.2004 (Annexure-G) and subsequently several reminders praying for giving promotional effect w.e.f. 18.08.2000. But the Respondents did not take any action. Being aggrieved the applicant has filed this O.A. seeking the following reliefs.

I have heard Mr. A. K .Roy, learned counsel for the applicant and Mrs. M .Das learned Addl.C.G.S.C for the Respondents. When the matter came up for hearing the learned counsel for the applicant has submitted that the applicant has submitted representation dated 28.06.2004 (Annexure G), before the 1<sup>st</sup> Respondents and he will be satisfied if direction is given to the respondents to dispose of the same within the time frame. Counsel for the Respondents has submitted that she has no objection if such direction is given. In the interest of justice this Court directs the applicant to make a comprehensive representation before the 1<sup>st</sup> respondents alongwith the copy of the Representation (Annexure G) within 15 days from the date of receipt of this order and on receipt of such representation, the Respondent No.1 or any other competent



authority shall consider and dispose of the same within a time frame of three months thereafter. It is made clear that the 3<sup>rd</sup> Respondents shall take up the matter to the 1<sup>st</sup> Respondents if so require.

The O.A. is disposed of accordingly at the admission stage itself. There shall be no order as to costs.



(K.V.SACHIDANADAN)  
VICE-CHAIRMAN

LM

Synopsis is filed today by Sh. A.K. Roy,  
Advocate - counsel for the applicant. X

*(Signature)*  
24/8/07

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

Original Application No. \_\_\_\_\_/2007

Shri Kayang Pertin .....Applicant

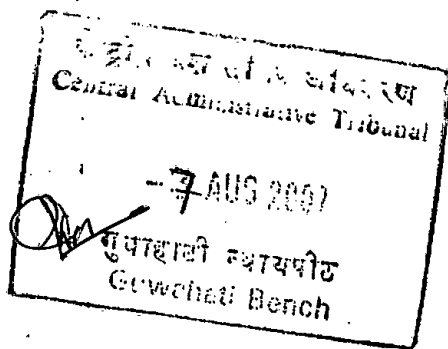
- Versus -

Union of India and others ...Respondents

**SYNOPSIS**

Applicant's name was approved by the U.P.S.C for induction in the I.F.S (AGMUT) cadre and included his name in the select list vide Notification dated 29.06.2000(ANNEXURE - A). Vide Notification dated 23.11.2000(ANNEXURE - C), other two officers namely Shri M.K.Palit and Shri B.C.Das inducted in I.F.S cadre w.e.f 18.08.2000 but the applicant was not inducted due to non-issuance of Integrity Certificate by the State Government for pendency of Disciplinary Proceeding. Later on, the applicant's Departmental Inquiry was completed and the applicant was exonerated from all charges vide Order No. FOR/CC-1/98/PT-527-30 dated 04.07.2002 and Integrity Certificate was issued on 22.07.2002. Subsequently, after representation dated 19.09.2002, the applicant was inducted in I.F.S (AGMUT) cadre vide Notification dated 22.09.2003 (ANNEXURE - F) w.e.f. 06.08.2003 along with two other officers who were inducted from the list of 2000. After such induction, the applicant submitted his representation dated 28.06.2004 (ANNEXURE - G) and subsequently several reminders praying for giving promotional effect w.e.f. 18.08.2000 on which other two officers that is, Mr.M.K.Palit and Shri B.C.Das were promoted, but same remain fruitless and hence this application. The Special Secretary (E&F), Government of Arunachal Pradesh also vide Letter dated 10.08.2004(ANNEXURE - H) requested for same but the Government of India is silent about the matter.

Contd.....



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

(An application under Section 19 of the Administrative Tribunal Act' 1985)

O.A. No. 211 /2007

Shri Kayang Pertin .....Applicant

- Versus -

Union of India ...Respondents

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**FILED BY:**

*Hansabee Das*  
Advocate

**FOR OFFICE USE:**

Signature.

Contd.....

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

(An application under Section 19 of the Administrative Tribunal Act' 1985)

O.A. No. 211 /2007

Shri Kayang Pertin ...Applicant

- Versus -

Union of India and others ...Respondents

**LIST OF DATES**

Dates	Particulars	Annexure	Para	Page
29.06.2000	Vide Notification No.32012/1/93-IFS-1 (PT) dated 29.06.2000, the applicant was included in the selection list as his name approved by the Union Public Service Commission on 19.06.2000.	A	4(i)	2
24.07.2000	The Respondent No.4 asked to submit his consent for termination of lieu in the SFS Cadre.	-	4(i)	2
08.08.2000	The applicant submitted his consent as per the Letter dated 24.07.2000 of Respondent No.4.	B	4(i)	2
23.11.2000	Mr.M.K.Palit and Mr.B.C.Das was inducted in the IFS Cadre w.e.f 18.08.2000 vide Notification No.A-32012/1/93-IFS-I dated 23.11.2000.	C	4(ii)	3
22.07.2002	The Chief Secretary, Government of Arunachal Pradesh issued the Integrity Certificate of Sh. K.Pertin after he had been exonerated from the charges vide Order No.FOR/CC-1/34/98/PT-527-30 dated 04.07.2002.	-	4(iii)	3
19.09.2002	The applicant submitted a representation to the Government of India and requested to expedite promotion.	D	4(iv)	3
09.10.2002	The representation dated 19.09.2002 was forwarded to the Respondent No.1 by Special Secretary (E & F) Arunachal Pradesh.	E	4(iv)	3
22.09.2003	The Respondent No.3 appointed the applicant in the IFS (AGMUT) Cadre vide Notification No.32012/1/2002-IFS-1 dated 22.09.2003.	F	4(v)	3-4
28.06.2004	The applicant submitted a representation requesting to induct him with retrospective effect that is, with effect from 18.08.2000.	G	4(v)	3-4
10.08.2004	The Authority forwarded the applicant's representation dated 28.06.2004.	H	4(v)	3-4
29.12.2004, 15.09.2005, 30.01.2006 and 09.04.2007	The applicant submitted reminders to the respondents as they remained silent to his representation dated 28.06.2004.	I-Series	4(vi)	4

Contd.....

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

Filed by the Applicant  
through —  
Harubhadas  
(Advocate) 10

(An application under Section 19 of the Administrative Tribunal Act, 1985)

Original Application No. 211 /2007

- BETWEEN -

Shri Kayang Pertin,  
Divisional Forest Officer,  
Lohit Forest Division, P.O: Tezu,  
District: Lohit (Arunachal Pradesh).

.....Applicant

- VERSUS -

1. Union of India, represented by the Secretary, Government of India, Ministry of Environment and Forests, Paryavaran Bhawan, C.G.O Complex, Lodi Road, New Delhi.
2. Under Secretary, Government of India, Ministry of Environment and Forests, Paryavaran Bhawan, C.G.O Complex, Lodi Road, New Delhi – 110003.
3. State of Arunachal Pradesh, represented by the Special Secretary (E & F), Government of Arunachal Pradesh, Itanagar.
4. Principal Chief Conservator of Forests, Arunachal Pradesh, Itanagar.

.....Respondents

Contd.....

K. Pertin

**1. PARTICULARS OF ORDER OR ORDERS AGAINST WHICH THIS APPLICATION IS MADE:**

This application is not directed against any particular order but against the action of the respondents in not appointing the applicant in the Indian Forest Services of AGMUT with effect from 18.08.2000 that is, the date on which other 2(two) officers who were selected along with the applicant were appointed and non-consideration of representations of the applicant.

**2. JURISDICTION:**

That the applicant declares that the subject matter of this application is within the jurisdiction of this Hon'ble Tribunal.

**3. LIMITATION:**

That the applicant also declares that the present application is within the limitation period as has been prescribed under Section 21 of the Administrative Tribunal Act, 1985.

**4. FACT OF THE CASE:**

(i) That the applicant was a Deputy Conservator of Forests under State Forest Service. His name was approved by the Union Public Service Commission on 19.06.2000 and was included in the select list as was notified vide Notification No.32012/1/93-IFS-1 (PT) dated 29.06.2000 along with 2(two) others namely, Shri M.K.Palit and Shri B.C.Das for induction in the IFS Cadre. As he was selected, the Respondent No.4, vide Letter dated 24.07.2000 asked to submit his consent for termination of lien, in the SFS Cadre. Accordingly, the applicant submitted his consent vide his Letter dated 08.08.2000. It is pertinent to mention here that the said selection was made for promotion against the promotion quotas for the year 1999, and in the same year there were 3(three) vacancies in the State of Arunachal Pradesh against promotion quota and hence 3(three) persons were selected.

Copy of the Notification dated 29.06.2000 and Letter dated 08.08.2000 are annexed herewith as **ANNEXURE - A and B** respectively.

*Contd.....*

*K. Palit*

(ii) That the applicant states that vide Notification No.A-32012/1/93-IFS-1 dated 23.11.2000, the respondents inducted Shri M.K.Palit and Shri B.C.Das in the IFS Cadre with effect from 18.08.2000. But the applicant was not inducted in the IFS Cadre due to non – issuance of Integrity Certificate by the authority for pendency of disciplinary proceeding against him.

Copy of the Letter dated 23.11.2000 is annexed herewith as **ANNEXURE – C.**

(iii) That the applicant states that later on, the Department Inquiry had been completed and Sh.K.Pertin, DCF had been exonerated from the charges vide Chief Secretary, Government of Arunachal Pradesh's Order No.FOR/CC-1/98/PT-527-30 dated 04.07.2002 and accordingly the Integrity Certificate of Sh. K.Pertin, DCF issued on 22.07.2002 by the Chief Secretary, Government of Arunachal Pradesh and was sent to the Respondent No.1.

(iv) That the applicant states that after the issuance of the Integrity Certificate of Sh. K.Pertin, he submitted a representation dated 19.09.2002 to the Government of India and requested to expedite promotion and the same was duly forwarded by the Special Secretary (E & F), Arunachal Pradesh, to the Respondent No.1 vide Letter dated 09.10.2002.

Copy of the representation dated 19.09.2002 and the forwarding Letter dated 09.10.2002 are annexed herewith as **ANNEXURE – D and E** respectively.

(v) That the Respondent No.2 issued one Notification under No.32012/1/2002-IFS-I dated 22.09.2003 and thereby appointed the applicant in the IFS (AGMUT) Cadre with effect from 06.08.2003 along with 2(two) other officers from the select list of 2000. After receiving the said notification, the applicant submitted one representation dated 28.06.2004 requesting to induct him with retrospective effect that is, with effect from 18.08.2000 on which 2(two) other officers namely Shri M.K.Palit and Shri B.C.Das who were selected along with the applicant and were inducted in the IFS Cadre. The said representation dated 28.06.2004 was duly forwarded by the authority vide Letter dated 10.08.2004.

*Contd.....*

*K. Pertin*

Copy of the notification dated 22.09.2003 and representation dated 28.06.2004 along with forwarding letter dated 10.08.2004 are annexed herewith as **ANNEXURE – F, G and H** respectively.

(vi) That the applicant states that after the said representation dated 28.06.2004, he expected that the same would be considered and he would be given retrospective effect, but the respondents remain silent and hence, he submitted reminders dated 29.12.2004, 15.09.2005, 30.01.2006 and 09.04.2007. But all these were fruitless.

Copies of the reminders dated 29.12.2004, 15.09.2005, 30.01.2006 and 09.04.2007 are annexed herewith as **ANNEXURE – I Series.**

Being aggrieved with the attitude and due to non-consideration of the genuine grievance of the applicant, he approaches this said Hon'ble Tribunal of the following grounds amongst others: -

**5. GROUNDS:**

- I. For that as the applicant has been exonerated from all the charges leveled against him and as the Government of Arunachal Pradesh issued the Integrity Certificate, the concerned respondent that is, Government of India should induct him in the IFS Cadre with effect from 18.08.2000 that is, the date on which other 2(two) officers who were selected along with him were inducted.
- II. For that as the selection is conducted for appointment against the promotion quota and as other 2(two) officers who were selected along with him were given effect from 18.08.2000, the applicant should be given effect for the same.
- III. For that the action of the respondents is illegal in as much as it deprived the applicant from his due promotional effect due to no-fault of him.

*Contd.....*

*R. P. Sharma*

- IV. For that the action of the respondents violates the general procedure as is followed in case of pendency of disciplinary procedure.
- V. For that due to action of the respondents the promotional quota for the year remains unfilled.
- VI. For that the action of the respondents violates the Fundamental Rights of the applicant as has been guaranteed under Article 14 and 16 of the Constitution of India.
- VII. For that the action of the respondents is illegal, arbitrary and whimsical, and is not liable to be maintained.
- VIII. For that at any rate the action of the respondents is not maintainable in the eye of law and liable to be set aside and quashed.

**6. DETAIL OF REMEDIES EXHAUSTED:**

The applicant states that he has availed all the remedies as stated in Paragraph 4 of the application but failed to get justice and hence there is no other alternative remedy available to him other than to approach this said Hon'ble Tribunal by filing this application.

**7. MATTER NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT:**

The applicant further declares that he has not filed any application or writ petition or suit regarding this matter before any Court or any other Bench of this said Hon'ble Tribunal or any such petition or suit is pending before any of them.

**8. RELIEF SOUGHT FOR:**

Under the fact and circumstances stated above the applicant prays for the following reliefs: -

- (a) To direct the respondents to appoint the applicant in the Indian Forest Services of AGMUT with effect from 18.08.2000 that is, the date on which

*Contd.....*

other 2(two) officers who were selected along with the applicant were appointed.

- (b) To pass any other order or orders as Your Lordship may deem fit and proper.
- (c) Cost of application.

**9. INTERIM RELIEF PRAYED FOR:**

Under the fact and circumstances stated above the applicant does not pray any interim relief but pray for early disposal of the application.

10. -----

**11. PARTICULARS OF I.P.O:**

- (i) I.P.O. No. :- 326 040079
- (ii) Date of issue :- 30.07.2007
- (iii) Payable at :- Guwahati

**12. LIST OF ENCLOSURES:**

As stated in Index

*Contd.../Verification*

*K. P. S. S.*

## VERIFICATION

I, Shri Kayang Pertin, son of Late Kirmang Pertin, aged about 49 years, resident of Tezu town, P.O.: Tezu, District: Lohit (Arunachal Pradesh) and now working as Divisional Forest Officer, Lohit Forest Division, P.O.: Tezu, District: Lohit (Arunachal Pradesh) do hereby verify that the statements made in Paragraph 1 to 12 of the application are true to my personal knowledge and the submissions made therein, I believe the same to be true as legal advice and I have not suppressed any material fact of the case.

And I sign this verification on this the 29 th day of July 2007 at Guwahati.

Date: 29.07.2007

Place: Guwahati

Kayang Pertin  
Signature

**ANNEXURE - A**

(TO BE PUBLISHED IN THE GAZETTE OF INDIA PART - I, SECTION - 2  
OF THE GAZETTE OF INDIA)

No. 32012/1/93 - IFS - 1 ( PT )  
Government of India  
Ministry of Environment and Forest

Paryavaran Bhawan, CEO Complex,  
Lodi Road, New Delhi - 110003

Dated the 29<sup>th</sup> June 2000

**NOTIFICATION**

In exercise of the provisions contained in Sub-Regulation (3) of Regulation 7 of the Indian Forest Service (Appointment by Promotion) Regulations, 1996, the Union Public Service Commission has approved the Selection List on 19<sup>th</sup> June 2000, containing the names of the following three members of the State Forest Service of Arunachal Pradesh consultant unit of Arunachal Pradesh - Goa - Mizoram - Union Territories (AGMUT) joint Cadre, prepared by the Selection Committee in its meeting held on 18.12.1999 at New Delhi for filing up of promotion vacancies available in the Arunachal Pradesh unit of AGMUT Joint Cadre of the Indian Forest Service during the year 1999: -

Sl. No.	Name of the Officer	Date of Birth
1	S/Shri M.K. Palit ✓	28.02.1955
2	B.C. Das ✓	01.08.1945
3	K. Pertin	07.0.1954

The name of Shri K. Pertin (ST) at Sl. No.3 has been included in the list provisionally subject to grant of integrity certificate by the State Government.

Sd/-

(G.P. Haldar)

Under Secretary to the Govt. of India

To,

The Manager,  
Government of India Press,  
Faridabad (Haryana)

(alongwith hindi version)

Attested by

Bal  
Advocate

Contd.....

Copy by post : (BY SPEED POST)

1. The Chief Secretary, Govt. of Arunachal Pradesh, Itanagar (Atten : Shri S.R. Mehta, PCCF & Principal Secretary, Forests). It is requested that the officers concerned may please be informed of the aforesaid Select List. State govt. is further requested that while forwarding the proposals for promotion of these officers to the Indian forest service, following documents may please be furnished to this Ministry viz: -
  - i) a declaration as to the singular marital status;
  - ii) written consent for termination of lien in the State Forest Service on confirmation in the Indian Forest Service;
  - iii) a certificate by the State Government that there is no stay order of any Court prohibiting the appointment of State Forest Service Officer(s) by promotion to the Indian Forest Service in the AGMUT Joint Cadre;
  - iv) a certificate by the State Government that there is no vigilance case pending/contemplated against the officer(s) recommended for promotion;
  - v) proposals for fixation of seniority of the officers in the prescribed format under the IFS(Regulation of Seniority) Rules, 1977 which should include the date of appointment to the State Forest Service and the total number of years of service rendered in the SFS by the officer(s) prepared to be promoted to the IFS duly authenticated.
2. The Secretary, Union Public Service Commission, New Delhi w.r.t their communication f. no. 10/ dated 19<sup>th</sup> June 2000.

Sd/-

(G.P. Haldar)

Under Secretary to the Govt. of India

Attested by

*[Signature]*  
Advocate.

ANNEXURE - B

GOVT. OF ARUNACHAL PRADESH  
OFFICE OF THE DIVISIONAL FOREST OFFICER: NAMSAL FOREST DIVN.  
NAMSAL

MEMO NO. AND/71/96/5785-87

Date: - 8-8-2000

To,

The Principal Chief Conservator of Forests,  
Itanagar.  
And  
Principal Secretary of **Environment & Forests**,  
Govt. of ~~India~~ ARUNACHAL PRADESH.

SUB: PROMOTION OF SFS OFFICERS OF ARUNACHAL  
PRADESH TO IFS CADRE OF **AGMUT-REGARDING**.

REF; Your letter No. FCR.400/E-2/83/Vol.-I/21662-67  
dt. 24th July/2000.

Sir,

With reference to your letter No. mentioned  
above under reference, I have the honour to submit herewith  
the following information as asked for in triplicate.

1. A declaration as to singular marital status.
2. Written consent for termination of lien  
in the SFS on confirmation in the IFS.

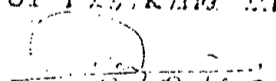
Encl:- As stated above.

Yours faithfully,

  
( K. PERTIN )  
DIVISIONAL FOREST OFFICER  
NAMSAL FOREST DIVN: NAMDAL

Copy to:-

The Conservator of Forests, Eastern (Arunachal  
Circle, Tezu for favour of his kind information.

  
( K. PERTIN )  
DIVISIONAL FOREST OFFICER  
NAMDAL FOREST DIVN, NAMSAL

Attested by

  
Advocate

- 11 -

20

D E C L A R A T I O N

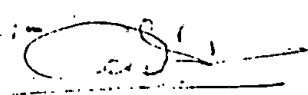
1. That Sir, I have married only one and have only one wife living.

I solemnly affirm that the above declaration is true and I understand and that, in the event of the declaration being found to be incorrect after my appointment to the Indian Forests Service, I shall be liable to be dismissed.

2. I hereby convey my consent and readiness for termination of lien in the State Forests Service on confirmation in the Indian Forest Service.

3. I hereby confirm that, on appointment to Indian Forest Service Cadre, I have no objection in fixing the seniority in accordance with Rule 3 (2) and Rule 4 of the Indian Forests Service (Regulation of Seniority) Rules, 1968.

Date: 2/7/2000

Signature: 

Name: ( KAYANS PERTIN )

Attested by

  
Advocate.

No.A.32012/1/93-IFS-1  
Government of India  
Ministry of Environment and Forests

Paryavaran Bhawan, CGO Com  
Lodi Road, New Delhi - 110

Dated the 23rd November,

NOTIFICATION

In exercise of the powers conferred by sub-rule (1) of rule 8 of the Indian Forest Service (Recruitment) Rules, 1966 read with sub-regulation (1) of Regulation 9 of the Indian Forest Service (Appointment by Promotion) Regulations, 1966, the president is pleased to appoint with effect from 18.08.2000 the undermentioned two officers of State Forest Service of Arunachal Pradesh to the Indian Forest Service against existing vacancies and to allocate them to the Arunachal Pradesh segment of AGMUT joint cadre under sub-rule (1) of Rule 5 of the Indian Forest Service ( Cadre) Rules, 1966:

S.No.	Name of the officer	Date of Birth
01.	Shri M.K. Palit	28.02.1955
02.	Shri B.C. Das	01.08.1945

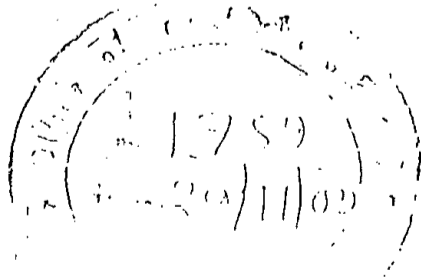
The appointment of Shri B.C. Das to IFS is subject to outcome of (i) W.P. No.36/2000 in Civil Rule No.455/93 and (ii) W.P. (c) No 2112/2000 in Gauhati High Court.

(Signature)

(G.P. Halder)

Under Secretary to the Govt. of India

To  
The General Manager,  
Government of India Press,  
Faridabad (Haryana) (with Hindi version)



Attested by

(Signature)  
Advocate

**ANNEXURE - D**

Dated Itanagar the 17<sup>th</sup> Sept, 2002

To

The Joint Secretary,  
Ministry of Env. & Forests, Govt. of India,  
6<sup>th</sup> Floor, Paryavaran Bhawan,  
CGO Complex, Lodhi Road,  
New Delhi 110 003

(Through proper channel)

Sub:- **Promotion of SFS officers of Arunachal Pradesh to the IFS Cadre of AGMUT-regarding.**


Sir,

I have the honour to submit that following recommendation of DPC, the Govt. of India, Ministry of Env. & Forests, vide Notification No. 32012/1/93-IFS (Pt) dtd. 29.06.2000 in exercise of the provisions contained in Sub-regulation (3) of the Regulation 7 of the Indian Forests Service (appointment by promotion) Regulation of 1966 approved by the select list of the Union Public Service Commission dtd. 19.06.2000 and the said list was prepared by the Selection Committee in its meeting held on 18.12.1999 at New Delhi by which among others I was promoted to IFS Cadre from the SFS subject to production of an "*Integrity Certificate*". A copy of the said Notification is enclosed herewith for your reference as **Annexure - I**.

After the aforesaid notification, the Principal Chief Conservator of Forests, Arunachal Pradesh vide his letter NO.FOR.400/E-2/83/1/21662-67 dtd. 24.07.2000 directed me to furnish some details and documentation for forwarding the same to the Govt. of India, Ministry of Env. & Forests, New Delhi, which I did promptly vide my letter dtd. 08.08.2000. The copy of the said letter dtd. 24.07.2000 and my reply dtd. 08.08.2000 are enclosed as **Annexure - II & III**.

In the meantime, I could learn that while sending the recommendation for promotion of SFS officers of Arunachal Pradesh to the IFS Cadre of AGMUT of other officers, the authority did not send the documents of undersigned submitted to the PCCF vide my letter dtd. 08.08.2000 as because the "*Integrity Certificate*" in respect of me was not issued by the Authority. The other 2 (two) SFS officers alongwith whom I was also selected have been appointed and promoted to the Indian Forests Service Cadre of AGMUT w.e.f. 18.08.2000 and notified vide NO. A32012/1/93-IFS-1 dtd. 23.11.2000. Copy of said notification is enclosed herewith as **Annexure - IV**.

**Attested by**

  
**Advocate.**

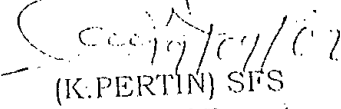
Now I could learnt that the authority concern had issued the "Integrity Certificate" in respect of me and the same was also sent to the Ministry of Env. & Forests, Govt. of India alongwith other necessary documents with the recommendation for promotion of undersigned to IFS Cadre of AGMUT during July, 2002.

• Therefore, I earnestly request your honour, please expedite the promotion of undersigned to IFS Cadre of AGMUT with retrospective effect alongwith aforesaid 2 (two) officers.

Thanking with regards

Encl:-As above

Yours faithfully,

  
(K. PERTIN) SFS

Dy. Conservator of Forests  
O/o Principal Chief Conservator of Forests  
ARUNACHAL PRADESH :: ITANAGAR ::

**Attested by**

  
**Advocate.**

GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF ENVIRONMENT & FORESTS  
ITANAGAR

NO. FOR. 400/E-2/83/Vol. I / R.C.C

Dtd. 1<sup>st</sup> Oct/02

To,

The Secretary to the Govt. of India,  
Ministry of Environment & Forests,  
Paryavaran Bhawan, CGO Complex,  
Lodi road, New Delhi- 110 003.

Sub:- Selection Committee meeting for promotion of SFS officers of Arunachal Pradesh to IFS cadre of AGMUT during the year 1999- Induction of Shri K. Pertin, APFS officer to IFS - reg.

Ref:- This office letter No. For. 400/E-2/83/Vol. I/701-02 dated 29/7/2002.

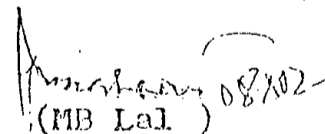
Sir,

In continuation to this office letter No. cited above on the subject, this is to enclose herewith representation date 19/9/2002 received from Shri K. Pertin, DCF (APFS) regarding his promotion to IFS cadre with retrospective effect with effect from date Shri MK Palit and Shri BC Das were promoted into IFS cadre vide Ministry's order No. A. 32012/1/93-IFS-I dated 23/11/2000 for needful action.

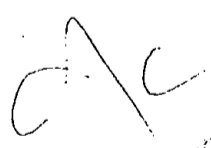
In this connection, it may be stated that the Minisr vide letter No. 17013/22/98-IFS-II dated 15/7/99 (copy enclosed) intimated that the vacancy position against promotion quota in respect of this State is 3 (Three). Thereafter only Shri MK Palit and Shri BC Das were promoted to IFS cadre on regular basis w.e. from 18/8/2000 vide Ministry's order dated 23/11/2000 as referred to above and Shri MC Baruah, DCF (APFS) with retrospective effect from 10/2/98 vide Ministry's order No. A. 18011/6/99-IFS-I dated 8/8/2001 (copy enclosed). Shri MC Baruah was holding the post of DCF in IFS cadre w.e. from 10/2/98 to 31/10/2001 till the date he retired from Govt. service on superannuation. Accordingly, the representation of Shri K. Pertin, APFS for promotion to IFS may please be considered as may be admissible under the Rules.

Encl : As above.

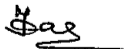
Yours faithfully,

  
(MB Lal)

Special Secretary (F&F)  
Arunachal Pradesh :: Itanagar.



Attested by

  
Advocate.

No. J2012/1/2002-EFS-1  
Government of India  
Ministry of Environment and Forests

Paryavaran Bhawan, CGO Complex,  
Lodi Road, New Delhi - 110 003  
Dated the 22nd September, 2003

**NOTIFICATION**

In partial modification of this Ministry's notification of even no. dated 28<sup>th</sup> July and 6th August, 2003, the President is pleased to appoint following State Forest Officers of Arunachal Pradesh to the Indian Forest Service with effect from 6<sup>th</sup> August, 2003 and to allocate them to AGMUT cadre of Indian Forest Service under sub-rule(1) of Rule 5 of the Indian Forest Service (cadre) Rules.

S.No.	Name	Date of Birth	Select list
1.	Shri K. Partin (ST)	7.3.1958	2000 ✓
2.	Shri Anand Krishan	5.7.1958	2000
3.	Shri Itasing Sitang Eko	1.3.1959	2002

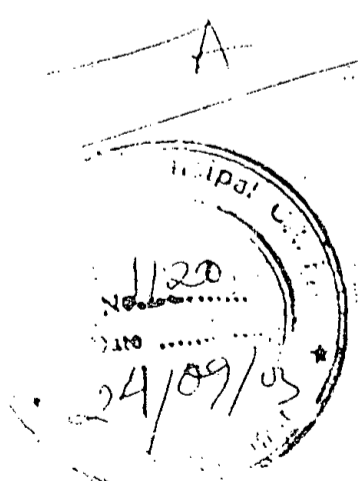
*Pr* 22/9/03  
(M.L. Parasuram)

Under Secretary to the Govt. of India

To  
The Manager,  
Govt. of India Press,  
Faridabad (Haryana)

Distribution:

1. The Chief Secretary, Government of Arunachal Pradesh, Itanagar.
2. The Principal Secretary (E&F), Govt. of Arunachal Pradesh, Itanagar.
3. The Principal C. C. F., Government of Arunachal Pradesh, Itanagar.
4. The Pay & Accounts Officer, PAO-VI, Tis Hazari, Delhi.
5. The Secretary, Union Public Service Commission, Dholpur House, N Delhi, with reference to their letter No. 10/22/2002-AIS dated 13<sup>th</sup> June, 2003.
6. Officers concerned.
7. Guard File/Spare copies.



14.9.03 6/8/03

Attested by

Sas  
Advocate.

ANNEXURE - G

Dated. 28<sup>th</sup> June 2004.

The Secretary, the Govt. of India,  
Ministry of Env. And Forests,  
Paryavaran Bhawan,  
CGO complex, Lodhi Road,  
New Delhi - 110003.

( Through proper channel )

Subj:- Promotion of S.F.S. Officers of Arunachal Pradesh to the IFS cadre of  
AGMUT.

Ref:- Notification No. 32012/1/2002-IFS-I dt. 11/7/2003, dt. 28/7/03 and  
dt. 22/9/03.

Sir,

I have the honour to submit that vide Notification No. 32012/1/93-IFS-(PI) dt. 29/6/2000, I  
was promoted to IFS cadre from S.F.S subject to production of an "Integrity Certificate". A copy  
of the said notification is enclosed herewith for your ready reference as Annexure - I.

Thereafter lots of correspondence issued and ultimately the "Integrity Certificate" was  
submitted in respect of me by the authority.

Now vide the Notification under reference I have been appointed to the IFS with effect from  
6/8/03. The copy of notification are enclosed as Annexure II, III and IV. In this regard I beg to  
submit that two other Officers namely Sri M.K.Palit and Sri B.C.Das who were also selected for  
IFS along with me vide Notification No. 32012/1/93-IFS-(PT)- dt. 29/6/00 have been appointed to  
the said post right from 18/8/00 vide Notification No. A-32012/1/93-IFS-I dt. 23/11/2000. A copy  
of the said Notification is enclosed here with for your ready reference as Annexure-V. Therefore I  
am also entitled to be appointed to the said service retrospectively with effect from 18/8/2000.  
after production of "INTEGRITY CERTIFICATE".

In this connection it may be stated that the Ministry Vide Letter No. 17013/98-IFS-II dt. 15-7-  
99 (Copy enclosed as Annexure-VI) intimated that the vacancy against promotion quota in respect  
of Arunachal Pradesh is 3(three). Thereafter Shri. M.K.Palit and Shri. B.C.Das were promoted to  
IFS cadre on regular basis w.e.f 18-8-00 Vide Ministry's Notification No.A-3201/1/93-IFS-I dt.  
23/11/00 as referred to above as annexure-V and Shri M.C.Baruah.DCF(APFS) with retrospective  
effect from 10/2/98 Vide Ministry's Order No. A.18011/6/99-IFS-I dt. 8-8-01. Shri M.C.Baruah  
was holding the post of DCF in IFS cadre w.e.f 10/2/98 to 31/10/01 till the date of his retirement  
from Govt. Service on superannuation.

Considering all these aspects the special Secretary (E&F), Arunachal Pradesh, Manager  
Vide his Letter No. FOR.400/E-2/83/Vol.1/866 dt. 9/10/02, copy enclosed as annexure-VII,  
strongly recommended my name for early promotion. In this connection my representation dt.  
19/9/2002 addressed to the Joint Secretary, Govt. of India which was also forwarded by the special  
Secretary (E&F) Govt. of Arunachal Pradesh may kindly be referred to. The copy of the said  
representation is enclosed here with for your ready reference as Annexure-VIII.

Contd..... P 2.

Attested by

Sas  
Advocate.

Contd.....P/2.

As such in all fairness I should have also been promoted w.e.f 18/8/00 along with Shri. M.K.Palit and Shri B.C.Das.

The delay in submission of "Integrity Certificate" is not attributable to me. The delay if any in this regard was due to delay of administrative. As such I would request you kindly to appoint me to the IFS Service retrospectively w.e.f 18/8/00.

Thanking you.

Emclo - As above

Yours Faithfully

*cc 27/6/04*  
(KAYANG PERTIN) IFS  
Deputy Conservator of Forest  
Divisional Forest Officer  
Lohit Forest Division: Tezu.  
Dist. Lohit  
Arunachal Pradesh.

Attested by

*Das*  
Advocate.

ANNEXURE - H

REGISTERED

**GOVT. OF ARUNACHAL PRADESH  
DEPARTMENT OF ENVIRONMENT & FORESTS  
ITANAGAR**

No.For.35 E(A)-283/Vol-1/86

Dated: Itanagar 10<sup>th</sup> August' 04

To

**The Secretary**

Govt. of India, Ministry of Environment & Forests,  
Paryavaran Bhawan, CGO Complex,  
Lodi Road, New Delhi.

**Sub: Promotion of Shri.K.Pertin, DCF to the IFS Cadre of AGMUT.**

**Ref: This office letter No.For-E-2/83/Vol-1/866 dated 9-10-02**

In continuation to this office letter cited above this is to enclose herewith a representation dated 28-6-04 received from Shri.K.Pertin, DCF regarding his promotion to IFS cadre with retrospective effect from 18-8-2000 along with Shri.M.K. Palit and B.C. Das, DCFs who were promoted into IFS cadre vide Ministry's order No.A.32012/1/93-IFS-dated 23-11-2000.

In this connection, it may be mentioned that the name of Shri. K.Pertin, DCF appeared in the select list of 2000 as per notification issued by the Govt. of India vide No.32012/1/73-IFS-1 (Pt) dated 29-6-2000 provisionally subjected to grant of integrity certificate by the State Govt.

The charge sheet issued against Shri K.Pertin, DCF by the Chief Secretary vide memo No.For/CC-1/34/98/1931-35 dated 18-12-2000 has been finalised vide Govt's order No.For/CC-1/34/98/Pt-527-30 dated 4-7-02 and he has been exonerated from the charges. Accordingly the Chief Secretary has issued the integrity certificate of Shri K.Pertin.DCF on 22-7-02 copy of which was forwarded to you vide this office letter No.For/400/E-2/83 Vol-i/385-86 dated 18-12-2002.

You are therefore, requested to examine the representation of the officer in the light of the above facts and consider his appointment to IFS cadre as per the notification of select list mentioned above.

Encl: As stated above

Sd/-

(B.S. Sajwan)

Special Secretary (E&F)

ARUNACHAL PRADESH; Itanagar

Attested by

Sac  
Advocate.

ANNEXURE - I<sub>1</sub>

REGISTERED - A.D

REMINDER-1

Dated: 29/12/2004

To


The Secretary  
Government of India  
Ministry of Environment & Forests  
Paryavaran Bhavan, C.G.O Complex  
Lodi Road  
New Delhi

Sub:- Promotion of Shri.K.Pertin, D.C.F, to the I.F.S Cadre of AGMUT.  
Ret:- Special Secretary's No.FOR-400/E-2/83/VOL-1/866 DT.09/10/2002 &  
for-E(A)-283/VOL-1/186 dated 10/08/2004


Sir,


Please refer to the Special Secretary, Environment & Forests, Government of Arunachal Pradesh, Itanagar's letter mentioned above under reference. I would request you kindly to take necessary action as recommended by the Special Secretary, Environment & Forests, Government of Arunachal Pradesh, Itanagar and issue necessary order please.

Yours faithfully,

  
(K.PERTIN) IFS, D.C.F  
DIVISIONAL FOREST OFFICER  
LOHIT FOREST DIVISION, TEZU

Copy to:- The Principal Chief Conservator of Forests, A.P. Itanagar for favour of information please.

  
(K.PERTIN) IFS, D.C.F  
DIVISIONAL FOREST OFFICER  
LOHIT FOREST DIVISION, TEZU

Attested by  
  
Advocate.

REGISTERED - A.D

ANNEXURE - I<sub>2</sub>

REMINDER-II

Dated: 15/09/2005

To

The Secretary  
Government of India  
Ministry of Environment & Forests  
Paryavaran Bhavan, C.G.O Complex  
Lodi Road  
New Delhi

Sub:- Promotion of Shri.K.Pertin, D.C.F, to the I.F.S Cadre of AGMUT

Ref:- Special Secretary's No.FOR-400/E-2/83/VOL-17866 D1.09/10/2002,  
for E(A)-263/VOL-1/186 dated 10/08/2004 & Letter No.Nil dated  
29/12/2004.

Sir,

Please refer to the Special Secretary, Environment & Forests,  
Government of Arunachal Pradesh, Itanagar's letter mentioned above under  
reference, I would request you kindly to take necessary action as recommended  
by the Special Secretary, Environment & Forests, Government of Arunachal  
Pradesh, Itanagar and issue necessary order please.

Yours faithfully,

(K.PERTIN) IFS, D.C.F  
DIVISIONAL FOREST OFFICER  
LOHIT FOREST DIVISION: TEZU

Copy to:- The Principal Chief Conservator of Forests, A.P. Itanagar for favour  
of information please.

(K.PERTIN) IFS, D.C.F  
DIVISIONAL FOREST OFFICER  
LOHIT FOREST DIVISION: TEZU

Attested by

Gas  
Advocate.

**ANNEXURE - I<sub>3</sub>**

Registered A.D

REMINDER-III

Dated: 30/01/2006

To

The Secretary  
Govt. of India  
Ministry of Environment & Forests  
Pariyavarán Bhawan, C.G.O Complex  
Lodi Road, New Delhi

**Sub:- Promotion of Shri.K.Pertin, D.C.F to IFS Cadre of AGMUT**

**Ref:- The Special Secretary, Deptt.of Environment & Forests Govt.of Arunachal Pradesh's letters No.FOR-400/E-2/83/Vol-I/866 dt.09<sup>th</sup> October/2002, FOR-35 E (A) - 283/Vol-I/86 dt.10<sup>th</sup> August/2004 and the undersigned's letters dated 29/12/2004 & dt.15/09/2005.**

Sir,

Please refer to the Special Secretary, Deptt.of Environment & Forests, Govt.of A.P.'s letters mentioned above under reference and also the undersigned's reminder letters dated 29<sup>th</sup> December/2004 & 15<sup>th</sup> September/2005, I would earnestly request your honour kindly to take necessary action as recommended by the Special Secretary, Deptt. of Environment & Forests, Govt. of A.P.'s vide letters No.mentioned above under reference. In this connection, I am again enclosing herewith the copies of entire correspondence for your ready reference as Annexure-A.

Therefore, I would request you kindly to examine my representation and recommendation of the Special Secretary and consider for appointment of undersigned to the IFS Cadre of AGMUT with retrospective effect ie, alongwith Shri.M.K. Palit & Shri.B.C.Das w.e.f 18<sup>th</sup> August/2000 please.

Enclo :- As stated above

Yours faithfully,

(K.PERTIN) IFS

DIVISIONAL FOREST OFFICER  
LOHIT FOREST DIVISION:TEZU  
DIST:LOHIT, P.O- TEZU  
ARUNACHAL PRADESH

Copy to:- The Principal Chief Conservator of Forests, Govt.of Arunachal Pradesh, Itaganar for favour of his information please.

(K.PERTIN) IFS

DIVISIONAL FOREST OFFICER  
LOHIT FOREST DIVISION:TEZU  
DIST:LOHIT, P.O- TEZU  
ARUNACHAL PRADESH

**Attested by**

Das  
Advocate

**REMINDER-IV**

Dated: 09-04-2007

To

The Secretary  
Govt. of India  
Ministry of Environment & Forests  
Pariyavaran Bhawan, C.G.O Complex  
Lodi Road, New Delhi

**Through Proper Channel**

**Sub:- Promotion of Shri.K.Pertin, D.C.F to IFS Cadre of AGMUT**

**Ref:- The Special Secretary, Deptt.of Environment & Forests Govt.of Arunachal Pradesh's letters No.FOR-400/E-2/83/Vol-I/866 dt.09<sup>th</sup> October/2002, FOR-35 E (A) - 283/Vol-I/86 dt.10<sup>th</sup> August/2004 and the undersigned's letters dated 29/12/2004, dt.15/09/2005, dt.30/01/2006, 03/07/06 & 18/09/2006.**

Sir,

Please refer my numbers of letters mentioned above under reference, submitted to you. You are once again requested to take action as prayed for, otherwise the undersigned will be compelled to approach to the appropriate authority.

This is for favour of your information and earliest necessary action please..


Yours faithfully,

**(K.PERTIN) IFS**  
DIVISIONAL FOREST OFFICER  
LOHIT FOREST DIVISION:TEZU  
DIST:LOHIT, P.O- TEZU  
**ARUNACHAL PRADESH**

Copy to:- In advance to the Secretary, Govt.of India, Ministry of Environment & Forests, Pariyavaran Bhawan, C.G.O. Complex, Lodi Road, New Delhi .

**(K.PERTIN) IFS**  
DIVISIONAL FOREST OFFICER  
LOHIT FOREST DIVISION:TEZU  
DIST:LOHIT, P.O- TEZU  
**ARUNACHAL PRADESH**

Attested by

  
Advocate